

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**PRINCIPAL BENCH**

**CP No.154/2014**

**In**

**TA No.1101/2009**

New Delhi this the 16<sup>th</sup> day of December, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Association of the  
Employees of IIMC  
Aruna Asaf Ali Marg,  
JNU New Campus  
New Delhi-110067  
Through its president. .... Petitioner

(By Advocate: Shri Sukant Vikram)

**Versus**

Shri Ratan P. Watal  
Secretary,  
Department of Expenditure,  
Ministry of Finance,  
North Block,  
New Delhi-110001. .... Respondent

(By Advocate: Shri Rajesh Katyal)

**O R D E R (ORAL)**

**By Hon'ble Mr. Justice Permod Kohli, chairman:**

We are informed that the judgment of this Tribunal sought to be enforced through this contempt petition, has been challenged before the Hon'ble High Court of Delhi, and the applicant has been advised not to press this contempt before this Tribunal.

2. In view of the above, these Contempt Proceedings are hereby dropped with liberty to the petitioner to seek revival of the same in the event judgment of the Tribunal survives the scrutiny of the Hon'ble High Court.

**(Shekhar Agarwal)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

/rb/

